agreed to keep the transfer orders in abeyance till the close of the academic year.

(e) The assurance was kept and fulfilled.

रेल व डाकतार विभाग तथा अन्य सरकारी कर्मचारियों को सरकारी आवास का आवंटन

5913. **श्री मनफूलसिंह चौधरी** : क्या **निर्माण और आवास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या रेल, डाक व तार विभाग तथा अन्य केन्द्रीय सरकारी कर्मचारियों को सरकारी आवास का आवंटन अलग-अलग पूल से किया जाता है;

(ख) रेल कर्मचारियों, डाक व तार कर्मचारियों तथा अन्य केन्द्रीय सरकारी कर्मचारियों को क्रमश: नियुक्ति के लिए किस-किस तारीख तक सरकारी आवास का आवंटन किया जा चुका है; और

(ग) यदि उसमें कोई अन्तर है तो एक ही सरकार के अधीन इन सेवाओं के कर्मचारियों के संबंध में अलग-अलग नीति अपनाए जाने के क्या कारण हैं ?

निर्माण और आवास मंत्री (श्री पी. सी. सेठी): (क) रेलवे बोर्ड, डाक-तार बोर्ड तथा डाक-तार निदेशालय के कर्मचारी सामान्य पूल वास के आवंटन के पात्र हैं । रेलवे और डाक-तार के अन्य कर्मचारी सामान्य पूल वास के पात्र नहीं हैं । इनके और कई अन्य विभागों के अपने अलग-अलग पूल हैं ।

(ख) चूंकि अन्य पूल निर्माण और आवास मंत्रालय के नियंत्रणाधीन नहीं हैं, इसलिए इस बारे में अपेक्षित सूचना इस मंत्रालय में नहीं रखी जाती ।

(ग) प्रश्न ही नहीं उठता ।

Investigation into Billing System

5914. SHRI G. Y. KRISHNAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to investigate into the working of the billing system of telephone calls with a view to identifying the reasons for specific cases of under-billing, over-billing and of non-issue of bills; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) No, Sir.

(b) In view of (a) above this does not arise.

12.00 hrs.

Re. MOTIONS FOR ADJOURNMENT

REPORTED RESIGNATION OF JUSTICE RAMESH CHANDRA SRIVASTAVA OF ALLAHABAD HIGH COURT

श्री जयपाल सिंह कश्यप (आंवला): अध्यक्ष महोदय, इलाहाबाद हाई कोर्ट के एडीशनल जज पर. . . **(व्यवधान)**. .

MR. SPEAKER: Please do not come to me. Do not come near the Chair. You go to your seat.

मैं बताता हूं आप बैठिये । . . . . **(व्यवधान)**. . यह आप क्या कर रहे हैं । आप भले आदमी लगते हैं। आप अपनी सीट पर जाइए ।

I am taking note of everything and I am going to reply to everything.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): आप बोल दीजिए ।

अध्यक्ष महोदय: यहां बटन दबाने की जरूरत नहीं है। करेन्ट पहले लग जाता है। . . . **(व्यवधान)**. .

I have received a number of notices of adjournment motions....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Please allow us to make a submission.

MR. SPEAKER: If somebody seeks my permission I always listen to him.

[Mr. Speaker]

But if 10 or 15 of you stand and speak together, then only God can help you; I cannot.

I have received a number of notices of Adjournment Motion on the reported resignation of Justice Ramesh Chandra Srivastava, Additional Judge of the Allahabad High Court.

I have admitted a Calling Attention on the subject to be taken up at 5.00 p.m. today and the ballot has already taken place.

श्री जयपाल सिंह कश्यप: इलाहाबाद हाई कोर्ट के जजों पर इस तरह से दबाव डालें, इस तरह के हालात पैदा कर दें. . . .

अध्यक्ष महोदय: दंडवते जी । तुरन्त ही हो रही है, आज ही हो रही है ।

(*Interruptions*)**

MR. SPEAKER: Nothing should be recorded.

PROF. MADHU DANDAVATE (Rajapur): You just now agreed before making the announcement that you will allow us one by one to make a submission.

MR. SPEAKER: Not submission, but if there is any point of order.

PROF. MADHU DANDAVATE: All that you have announced is a calling attention motion, but we want to censure the Government. Therefore, I have given an adjournment motion. Indpendence of the judiciary is being tampered with only because Mr. Srivastava happened to be a member of a political party.

(*Interruptions*)

अध्यक्ष महोदय: दंडवते जी । जब आप सुनेंगे, तो सारा मसाला सामने आएगा । फिर पता लगेगा कि क्या हुआ ।

PROF. MADHU DANDAVATE: We want your ruling.

MR. SPEAKER: I have given my ruling. I have admitted a calling attention motion. (*Interruptions*)

PROF. MADHU DANDAVATE: What has happened to my adjournment motion?

MR. SPEAKER: First, we should know the facts and then I will see.

SHRI JYOTIRMOY BOSU: We want to bring a censure against the Government.... (*Interruptions*)

श्री राम विलास पासवान (हाजीपुर): अध्यक्ष महोदय, मैं आप से यह जानना चाहता हूं कि आपने एडजोर्नमेंट मोशन रिजेक्ट कर दिया है या वह अभी कंसीडरेशन में है?

अध्यक्ष महोदय: मैंने काल अटेन्शन मोशन एडमिट कर रखा है । **(व्यवधान)**

PROF. MADHU DANDAVATE: Sir, the Calling Attention Motion has been admitted ... (*Interruptions*)

श्री धनिक लाल मंडल (झंझारपुर): अध्यक्ष महोदय, मेरा प्वाएंट आफ आर्डर है । नियम 60 में यह परन्तुक है--

"परन्तु यह भी कि यदि अध्यक्ष उसमें उल्लिखित मामले के बारे में पूर्ण तथ्यों से अवगत न हो तो वह अपनी सम्मति देने या इन्कार करने से पूर्व उस प्रस्ताव की सूचना को पढ़ कर सुना सकेगा . . . "

यदि आपने यह प्रक्रिया अपनायी है तो आप जो मंत्री जी से जानना चाहते हैं क्या वह ठीक है? आप हमारा एडजोर्नमेंट मोशन पढ़ कर सुना दीजिए ।

(व्यवधान). . .

PROF. MADHU DANDAVATE: I am raising a point of order about the procedure for the adjournment motion. Sir, you have allowed.... (*Interruptions*) You have allowed me to raise a point of order. So, allow me to formulate it.

**Not recorded.

श्री धनिक लाल मंडल: आपने मेरा प्वाएंट आफ आर्डर सुना ही नहीं ।

अध्यक्ष महोदय: मैंने सुन लिया है और उसे रिजेक्ट कर दिया है । इसमें से यह नहीं उठता है । इस से आगे आपने नहीं पढ़ा है । **(व्यवधान)**

PROF. MADHU DANDAVATE: My point of order under rule 376 is regarding the procedure of the adjournment motion. You have made an announcement that you have received certain notices of adjournment motions and that you have admitted a Calling Attention at 5 O'Clock. If you check up the records of the Lok Sabha, you will find that you have not made any observations whether you have rejected the adjournment motion. The Calling Attention motion does not involve an element of censure. Justice Srivastava has resigned from the Allahabad High Court.... (*Interruptions*)

MR. SPEAKER: I did not allow the adjournment motion. I have admitted the Calling Attention motion.

SHRI K. P. UNNIKRISHNAN (Badagara): I am on a point of order under article 121 of the Constituion of India? Will you allow me to formulate my point of order? Sir, if I have heard you correctly, you were kind enough to observe.... (*Interruptions*).

SHRI K. LAKKAPPA (Tumkur): Sir, under what rule you have allowed that point of order?

SHRI K. P. UNNIKRISHNAN: Rule 376 read with Article 121.

MR. SPEAKER: It does not warrant any intervention.

SHRI K. P. UNNIKRISHNAN: If I have heard you correctly, you were kind enough to deserve that you had admitted a Call Attention motion regarding the resignation of Justice Ramesh Chandra Srivastava. My contention is, any such motion, will attract Article 121.

MR. SPEAKER: No. It is not the motion. (*Interruptions*). Overruled.

SHRI K. P. UNNIKRISHNAN: But have you heard me, Sir?

MR. SPEAKER: It does not imply.

श्री जयपाल सिंह कश्यप: संविधान का उल्लंघन हुआ है । पूरे मंत्रिमंडल को इस्तीफा देना चाहिये. . .

MR. SPEAKER: Overruled.

श्री धनिक लाल मंडल: अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है । आप नियम 60 के प्रन्तुक को देखें। उस में यह है:

> परन्तु जब अध्यक्ष ने नियम 56 के अन्तर्गत अपनी सम्मति देने से इन्कार कर दिया हो या उस की राय हो कि चर्चा के लिए प्रस्थापित विषय नियमानुकूल नहीं है तो वह यदि आवश्यक समझें, उस प्रस्ताव की सूचना पढ़ कर सुना सकेगा और सम्मति देने से इन्कार करने या प्रस्ताव को नियमानुकूल न ठहराने के कारण बता सकेगा ।

हमें आप कारण बता दें ।

MR. SPEAKER: I am not supposed to

श्री धनिक लाल मंडल: यह बहुत गम्भीर मामला है । स्थगन प्रस्ताव क्यों स्वीकार नहीं किया जा सकता है? मेरा निवेदन है कि दो तीन बातों को देखना जरूरी होता है। एक तो व्यापकता देखी जाती है, दूसरे तात्कालिकता को देखा जाता है और तीसरे पब्लिक इंटरेस्ट को देखा जाता है। इससे बड़ा और क्या पब्लिक इंटरेस्ट हो सकता है? देश की न्यायपालिका की मर्यादा को खत्म किया जा रहा है । इससे बड़ा पब्लिक इंटरेस्ट और क्या हो सकता है?

MR. SPEAKER: I have not allowed it. Now, Papers Laid. Mr. Shankaranand.

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: On what account you have rejected it?

SHRI HARIKESH BAHADUR: Sir, about the adjournment motion...
(*Interruptions*)

MR. SPEAKER: I have not allowed it. I have admitted the Calling Attention motion.
(*Interruptions*)

अध्यक्ष महोदय: आप रूल पढ़ेंगे तो पता लगेगा, साफ लिखा है इसमें,

I go according to the procedures. Also this rule says, "if he thinks it necessary".
(*Interruptions*)

MR. SPEAKER: I have given the first available opportunity for a discussion in the form of a calling attention motion. Facts will come out in the discussion. We cannot rely on anything else.
(*Interruptions*)

MR. SPEAKER: I have admitted a calling attention at the first available opportunity, at 5 p.m. today.
(*Interruptions*)

MR. SPEAKER: You read page 434 of the *Practice and Procedure of Parliament.*
(*Interruptions*)

SHRI JYOTIRMOY BOSU: I have one submission to make. This is a matter which is agitating the entire country. (*Interruptions*) You are not willing to accept any motion which is a censure against the ruling party.
(*Interruptions*)

MR. SPEAKER: No. Not that way. I do not take it that way. Nothing doing.
(*Interruptions*)

MR. SPEAKER: I will allow the discussion in the form of a call attention motion. It will take place today.
(*Interruptions*)

MR. SPEAKER: Truth will come out through the call attention motion.
(*Interruptions*)

12.22 hrs.

Some hon. Members then left the House.

12.22 hrs.

PAPERS LAID ON THE TABLE

AUDITED ACCOUNTS OF TECHNICAL TEACHERS' TRAINING INSTITUTE, WESTERN REGION BHOPAL FOR 1978-79 AND STATEMENT FOR DELAY.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table:

(1) A copy of the Audited Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Westren Region, Bhopal, for the year 1978-79.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the accounts. [*Placed in Library. See* No. LT-1160/80]

LEVY SUGAR PRICE EQUALISATION FUND (AMDT.) RULES, 1980, REVIEW ON THE WORKING OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATIONS, NEW DELHI FOR 1978-78 AND ANNUAL REPORT AND REVIEW OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1978-79 WITH STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): On behalf of Shri Birendra Singh Rao, I beg to lay on the Table:

(1) A copy of the Levy Sugar Price Equalisation Fund (Amendment)